

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1212

ANSWERED ON:24.07.2017

Measures to Improve Balance of Trade

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Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has noticed that some countries like China, Indonesia, Malaysia and Thailand dump their various type of products in India and if so, the details thereof country-wise along with the reaction of the Government thereto;
- (b) whether some Indian companies have filed applications with the Directorate General of Anti Dumping and Allied Duties (DGAD) for imposition of anti dumping duty on certain products including rubber items and if so, the details thereof along with the action taken by DGAD thereon product-wise;
- (c) the details of corrective measures taken/being taken by the Government to protect the domestic industry from the countries who indulge in dumping their products in India;
- (d) the details of India's trade deficit with China during the last three years and the current year along with the reaction of the Government thereto and the steps taken or being taken by the Government for balance of trade between India and China; and
- (e) whether the Government has developed an electronic dashboard for displaying foreign trade statistics online and if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE)

(SMT. NIRMALA SITHARAMAN)

(a) : Yes Madam. Based on the applications filed by the domestic industry (DI) for imposition of anti-dumping duty on imports from various countries including China PR, Indonesia, Malaysia, Thailand etc., Directorate General of Anti-dumping & Allied Duties (DGAD) initiated anti-dumping investigations on imports from various countries. The details are as given below:

(as on 14.07.2017)

S.No. Country No. of Initiations since 01.01.2012

1. China PR 62
 2. Indonesia 11
 3. Malaysia 11
 4. Thailand 10
 5. Other countries 129
- Total 223

(b) & (c) : From time to time, DGAD receives applications from domestic producers for imposition of anti-dumping duty on various products. After detailed investigations, preliminary/final findings are issued by DGAD based on which, Department of Revenue imposes provisional/definitive anti-dumping duties. As on 14.7.2017, anti-dumping duty is in force in 141 cases (country wise-277 cases) and 54 more cases (country wise-131 cases) have been initiated.

Product category wise details of cases is given below:-

(as on 14.07.2017)

S.No. Product Category No. of cases in which duty is in force No. of Cases initiated

1. Chemical and Petrochemicals 67 (143) 30 (71)
 2. Electrical and electronic items and accessories 06 (09) 00 (00)
 3. Fibre Boards 03 (10) 01 (04)
 4. Fibres and Yarn 12 (25) 07 (26)
 5. Glass and Glassware 07 (12) 01 (02)
 6. Machinery Items 05 (09) 01 (01)
 7. Pharmaceutical 13 (14) 02 (02)
 8. Rubber or Plastic products 07 (09) 04 (08)
 9. Steel and other metals 17 (38) 03 (08)
 10. Other Products 04 (08) 05 (09)
- Total 141 (277)
54 (131)

Figures in bracket denote No. of cases country wise.

Note: In many cases, a single notification/investigation involves multiple countries.

(d) : Details of the trade deficit with China during the last three years and the current year upto April 2017 are given below:-

Bilateral Trade between India and China 2014-15 to 2016-17 and the current year

Value in US\$ Billion

S.No. Financial Year Trade Deficit with China

1. 2014-15 48.47

2. 2015-16 52.69

3. 2016-17 51.08

4. 2017-18 (April, 2017)* 4.92

(Source: DGCI&S) *Provisional

Efforts are being made to increase overall exports by diversifying the trade basket with emphasis on manufactured goods, services, resolution of market access issues and other non-tariff barriers. This is done through bilateral meetings and institutional dialogues. Indian exporters are encouraged to participate in major trade fairs in China to show-case Indian products.

Further, many measures have been taken to overcome the overall trade deficit. These include implementation of Merchandise Exports from India Scheme (MEIS) and Services Exports from India Scheme (SEIS), implementation of NiryatBandhu Scheme, Single Window Interface for Facilitating Trade (SWIFT) clearance project as part of 'Ease of doing Business', Interest Equalization Scheme in pre and post shipment credit, Special Advance Authorization Scheme, Trade Infrastructure for Export Promotion (TIES) Scheme etc.

(e) : The Foreign Trade Data Dashboard-Trade Analytics has been launched on 10.10.2016. It aims at providing easy access to India's export/import and balance of trade data in visual analytic format to all the stakeholders including public. It provides an overview of India's trade dynamics for last five years.
